MR. DEPUTY-SPEAKER: Under Rule 377, it is not incumbent on the Minister to reply.

PROF. P. G. MAVALANKAR: I know that. But my point is: is it not incumbent on the part of the Minister to be present in the House when it is raised?

SHRI SAUGATA ROY: This is also a matter of privilege.... (*Interruptions*).

MR. DEPUTY-SPEAKER: The Minister has been informed of it.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Under Rule 197—I raise a point of order....

SHRI K. LAKKAPPA (Tumkur): Mr. Deputy Speaker, Sir...

MR. DEPUTY SPEAKER: I am not going to call anybody but if somebody is on a point of order, I have to call him. Mr. Bosu has raised a point of order and has quoted the rule and I have called him.

SHRI K. LAKKAPPA: I also feel like raising a point of order.

MR. DEPUTY SPEAKER: Outside the Parliament House you may feel like anything but here you have to quote the rule.

SHRI JYOTIRMOY BOSU: Rule 197 clearly provides that a member may with the previous permission of the Speaker call the attention of the Minister....

MR. DEPUTY SPEAKER: You can give a notice.

SHRI JYOTIRMOY BOSU: It has been given. If you, in your wisdom make an observation, that will help the members.

MR. DEPUTY SPEAKER: You give a notice. Speaker will consider it and if he thinks it fit, he may admit it. Mr. Pandeya.

(ii) REPORTED POWER CRISIS IN MADHYA PRADESH

डा० लक्ष्मी नारायण पांडेय (मंदसौर): मैं आपका ध्यान मध्य प्रदेश में विद्यमान विद्युत संकट की ओर आकर्षित करना चाहता हूं जहां उत्पादन क्षमता की तुलना में विद्युत की मांगें काफी अधिक है तथा निरंतर बढ़ती ही चली जा रही है है। जहां देश के अन्य भागों में विद्युत का संकट है वहां मध्य प्रदेश में विद्युत का भारी संकट है जिससे औद्योगिक व कृषि उत्पादन पर विपरीत असर पड़ता हैं। मध्य प्रदेश में विद्युत संकट की ओर आपका ध्यान आकर्षित करते हुए मैं निवेदन करना चाहता हूं कि टैंथ पावर सर्वे में जो अनुमान लगाए गए हैं उनके अनुसार 1982–83 तक मध्य प्रदेश में विद्युत की मांग की तुलना में कुल विद्युत उत्पादन लगभग 400 मैगावाट कम होगा और इस चार सौ मैगावाट की पूर्ति के लिए मध्य प्रदेश अतिरिक्त छः सौ मैगावाट ताप विद्युत के उत्पादन की व्यवस्था वर्ष 1982–83 तक करे, ऐसा योजना आयोग का भी मध्य प्रदेश को सुझाव है। मध्य प्रदेश विद्युत मंडल के अतिरिक्त ताप विद्युत उत्पादन के हेय अनेक योजनायें केन्द्रीय प्राधिकरण विद्युत, दिल्ली को भेजी हैं। उनमें से सिंगरौली ताप विद्युत गह केन्द्र के लिए केन्द्र के आदेशानुसार हमने बार बार परियोजनाओं को पुनरीक्षित कर केन्द्रीय सरकार की सहमति के लिए भेजा है।

सिंगरौली कोयला खान का पूरा-पूरा भाग मध्य प्रदेश म है। मध्य प्रदेश राज्य द्वारा सिंगरौली के निकट सुपर थर्मल पावर स्पेशन बनाने और उसके द्वारा ऊर्जा संकट को दूर करने हेतु केन्द्रीय सरकार से निवेदन भी किया गया है। किन्तु वहां का अधिकांश कोयला उत्तर प्रदेश

राज्य के थर्मल पावर स्टेशंज को दिया जाता है। अत: इस बारे में केन्द्रीय सरकार ध्यान दे और मध्य प्रदेश की सुपर थर्मल पावर योजना को सिंगरौली के निकट स्थापित करने की स्वीकृति दे। ऐसा करना वहां की बढ़ती हुई मांग को देखते हुए नितान्त आवश्यक है। यह भी जरूरी है कि इस नए ताप गृह का निर्माण शीघ्रातिशीघ्र किया जाए ताकि मध्य प्रदेश में उपस्थित वर्तमान विद्युत संकट का मुकाबला किया जा सके और भविष्य में उठने वाली मांग की पूर्ति की जा सके। इससे देश में जो विद्युत संकट व्याप्त है उसको दूर करने में भी मदद मिलेगी तथा आज किसानों तथा औद्योगिक संस्थानों के समक्ष जो संकट है उसे दूर करने में स्थायी रूप से मदद मिलेगी।

मैं सम्बद्ध मंत्री महोदय का ध्यान इस ओर आकर्षित करते हुए उनसे निवेदन करना चाहता हूं कि जिस बात को वह सिद्धान्तत: स्वीकार कर चुके हैं कि सिंगरौली कोयला खान के निकट ही सुपर थर्मल पावर स्टेशन मध्य प्रदेश में बनाया जाएगा उसके लिए वह तुरन्त स्वीकृति प्रदान कर मध्य प्रदेश के विद्युत संकट को दूर करने की कृपा करें।

SHRI JYOTIRMOY BOSU *rose*—

MR. DEPUTY SPEAKER: My Govindan Nair.

SHRI JYOTIRMOY BOSU: All right, Sir, after Mr. Govindan Nair.

MR. DEPUTY-SPEAKER: Your name is not here.

SHRI JYOTIRMOY BOSU: I am only trying to assist you.

MR. DEPUTY SPEAKER: You can do it tomorrow, not to-day.

(iii) NEED FOR JUDICIAL INQUIRY INTO FIRING AT AGRA.

SHRI M. N. GOVINDAN NAIR (Trivandrum): During the last session of Parliament, on May 11, when the motion on no confidence was discussed in the House, speaking on behalf of my party I had requested the government that they should take steps to order a judicial inquiry into the Agra incidents. I also raised the Pantnagar issue and requested the government to normalise the matter. The Pantnagar problem now stands settled. I had informed the House that if government failed to settle these matters before the end of May. I will be forced to go on fast to get these demands conceded.

on May 19 I again wrote to the Prime Minister reminding him of my request and informing him that on any day after June 1 I will be forced to go on fast on the above issue. I only gat an acknowledgement from him.

On July 12 I again wrote to him but his reply was disappointing. He wants me to be satisfied with a departmental enquiry which the UP government has ordered and is to be conducted by an IAS officer. I cannot accept this. Should I try to explain to you the difference between a judicial enquiry and a departmental one?

Sir, the situation in Agra even today is very grave. I have recently visited the city. The atmosphere of terror persists. At every corner there is armed policeman. In the affected areas, the CRP still remains. Bands of policemen roam the streets striking terror among the population. They are a constant reminder of the brutality they had perpetrated on May 1 and are warning to the inhabitants that they can do so again.

Let me in brief narrate the incidents of police atrocities in Agra:

On April 14 on Ambedkar's birthday the Jatavs of Agra took out a